GOVERNMENT OF INDIA SOCIAL JUSTICE AND EMPOWERMENT LOK SABHA

UNSTARRED QUESTION NO:2897
ANSWERED ON:15.03.2010
SETTING UP OF DRUG DE ADDICTION CENTRES
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Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the details regarding number of de-addiction centres functioning in the country at present, State and Union Territory-wise;
- (b) the details regarding number of such centres opened during the last three years;
- (c) whether the Government proposes to open such centres to de-addict youth in the country and if so, the detailed planning in this regard:
- (d) whether the Government also proposes to launch a scheme for setting up such centres at Panchayat level in the country;
- (e) if so, the details thereof;
- (f) the details of financial allocation made for the last three years, State-wise;
- (g) the details regarding performance of the de-addiction centres set up so far; and
- (h) the other steps being taken to check drug addiction including collaboration with Non-Governmental Organisations for the said purpose?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (D. NAPOLEON)

- (a) to (c) The Ministry provides financial assistance to eligible organizations including non-governmental organizations (NGOs) for running of drug de-addiction centres to provide integrated services for the rehabilitation of the addicts including youth. The Details of the de-addiction centres run with the financial assistance of the Ministry under the Scheme of Assistance for Prevention of Alcoholism and Substance (Drugs) Abuse functioning in the country, and number of centres sanctioned during the last three years, State-wise is placed at Annexure. New Centres are sanctioned from time to time depending on requirement of concerned State. Sanction is accorded on receipt of appropriate proposals from the eligible organizations duly recommended by the concerned State/UT Government
- (d) & (e) There is no proposal to launch a scheme for setting up such centres at Panchayat level in the country. However, in the existing scheme, Panchayati Raj Institutions are also eligible for central assistance for running de-addiction centres and taking up other drug de-addiction activities specified in the scheme.
- (f) Under the scheme, funds are not provided to the State Governments. However, grant-in aid is released to Non Governmental Organizations and other eligible organizations, for running of the de-addiction centres. A Statement indicating State-wise release of grants during the last three years (2006-07 to 2008-09), are at Annexure.
- (g) About 3.40 lakh persons have benefited through these de-addiction centres in the last three years.
- (h) The Drug Prevention Division in the National Institute of Social Defence, an autonomous body working under the Ministry, functions as an apex body for providing training, research and documentation in the field of alcoholism and drug demand reduction.

Reputed NGOs with adequate experience and good track record are designated as Regional Resource and Training Centres and are financially assisted for capacity building and skill development for service providers at regional level.